

**Central Administrative Tribunal
Principal Bench**

OA No. 2400/2014

New Delhi this the 5th day of April, 2016

Hon'ble Dr. B.K. Sinha, Member (A)

1. Jag Naresh,
S/o Sh. Tilak Ram,
R/o Village & PO Karampur Khari,
Tehsil Baraut, Distt. Baghpat (UP)
2. Rajbir Singh,
S/o Sh. Charan Singh,
R/o Kasba Alium, Mohalla,
Prem Nagar, PS Kandla,
Tehsil & Distt. Shami (UP)
3. Ram Briksh,
S/o Sh. Chander Dev,
R/o H.No.143, Pragati Maidan,
New Delhi
4. Sita Ram,
S/o Sh. Asha Ram,
R/o Village Khatta Prahaladpur,
Distt.-Baghpat (UP)

-Applicants

(None)

VERSUS

1. Union of India through
Mr. Deena Nath Pathak,
Chief Controller of Accounts,
Ministry of Finance, Govt. of India,
Room No.240-B, North Block,
New Delhi-110001
2. Sh. Shymal Kumar Sarkar,
The Secretary,
Department of Expenditure,
Ministry of Finance,
North Block, New Delhi-110001
3. Sh. Jawahar Thakur,
The Controller General of Accounts,
Department of Expenditure,
Lok Nayak Bhawan,
Khan Market, New Delhi
4. Sh. Pankaj Passi,
The Sr. Accounts Officer,
(Admn. & Co. ord)
Office of the Chief Controller of Accounts,

Ministry of Finance, Room No.76-B,
North Block, New Delhi-110001

-Respondents

O R D E R (Oral)

Even on the revised call, there is no representation on behalf of the applicants. Learned counsel for the respondents submits that the applicants have been evading the matter on one pretext or the other and have been seeking adjournments for the last six occasions. On perusal of the order-sheets, it transpires that on 10.02.2015, the applicants sought time for filing rejoinder, on 15.04.2015, none appeared on their behalf, on 29.09.2015, they sought adjournment and on 08.12.2015, time was again sought on their behalf. Thus, it appears that the applicants have lost interest in pursuing their case and the same is accordingly dismissed in default. No order as to costs.

(Dr. B.K. Sinha)
Member (A)

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